

Sub: Constitution of Sexual Harassment Committee in the Subordinate Courts of Punjab, Haryana and U.T. Chandigarh.

**ORDER**

Consequent upon transfer of Ms. Sushma and Sh. Anil Kumar, Civil Judges (Jr. Divn.)-cum-Judicial Magistrates 1<sup>st</sup> Class, Narnaul and in continuation to this office order dated 09.10.2019, conveyed vide this office Endst. No. 22452-71 dated 09.10.2019, in compliance of Hon'ble High Court letter No. 564/Spl.E.II/L.80(a) dated 03.07.2018, an internal Complaints Committee as per the mandate of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, is hereby re-constituted for District Courts Narnaul, with the following Members:

<b>S. No.</b>	<b>Name of the Members</b>	<b>Designated</b>
1	Ms. Mona Singh, Addl. District & Sessions Judge, Narnaul.	Chairperson
2	Ms. Arya Sharma, Civil Judge (Sr. Divn.), Narnaul.	Member
3	Ms. Meena Rani-1 Stenographer Gr.I	Member
4.	Ms. Suman Sharma, Account Assistant	Member

The object of constitution of the Committee is to sensitize the public relating to gender issues and to redress complaints made with regard to sexual harassment in District Courts, Narnaul. The Committee is also made responsible for framing the Gender Sensitization & Sexual Harassment of Women at work place (Prevention, Prohibition and Redressal) Policy, from time-to-time, and its implementation with regard to Gender Sensitization and Prevention and Redressal of sexual harassment in the District Courts, Narnaul.

Dated : 04.05.2021

  
District and Sessions Judge,  
Narnaul.

**OFFICE OF THE DISTRICT AND SESSIONS JUDGE, NARNAUL**

Endst: No. 5832-38 /

Dated 04.05.2017 /

Copy forwarded to the following for information and necessary action:

- 1 The Registrar General, Punjab and Haryana High Court, Chandigarh with reference to the Hon'ble High Court letter No. 564/Spl.E.II/L.80(a) dated 03.07.2018
- 2 All the Judicial Officers posted in this Sessions Division.
- 3 Ms. Mona Singh, Addl. District and Sessions Judge, Narnaul
- 4 Ms. Arya Sharma, Civil Judge (Sr. Divn.) - cum - Addl. Chief Judicial Magistrate, Narnaul.
- 5 Ms. Meena Rani-I, Stenographer Gr.I in the Court of Dr. Abdul Majid, Addl. District and Sessions Judge, Narnaul.
- 6 Ms. Suman Sharma, Account Assistant in this Office.
- 7 All Branches/Nazir Branch/Record Room of this office.



District and Sessions Judge,  
Narnaul.

Sub: Constitution of Sexual Harassment Committee in the Subordinate Courts of Punjab, Haryana and U.T. Chandigarh.

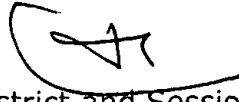
**ORDER**

Consequent upon transfer of Sh. Himanshu Singh, Addl. Civil Judge (Sr. Divn.)-cum-Sub Divisional Judicial Magistrate and Ms. Jyoti Mehra, Civil Judge (Jr. Divn.)-cum- Judicial Magistrate 1<sup>st</sup> Class, Mahendergarh and in continuation to this office order dated 09.10.2019, conveyed vide this office Endst. No. 22494-512 dated 09.10.2019, in compliance of Hon'ble High Court letter No. 564/Spl.E.II/L.80(a) dated 03.07.2018, an internal Complaints Committee as per the mandate of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, is hereby re-constituted for Sub Division, Mohindergarh, with the following Members:

<b>Sr. No.</b>	<b>Name of the Members</b>	<b>Designated</b>
1	Sh. Munish Nagar, Addl. Civil Judge (Sr. Divn.) Mohindergarh.	Chairperson
2	Sh. Sohan Lal Malik Civil Judge (Jr. Divn.) Mohindergarh.	Member
3	Ms. Suman Sharma, Reader Gr.II to Addl. Civil Judge (Sr. Divn.) Mahendergarh	Member
4.	Ms. Meena-II Stenographer Gr.II in the Court of Civil Judge (Jr. Divn.), Mohindergarh	Member

The object of constitution of the Committee is to sensitize the public relating to gender issues and to redress complaints made with regard to sexual harassment in Sub Division, Mohindergarh, The Committee is also made responsible for framing the Gender Sensitization & Sexual Harassment of Women at work place (Prevention, Prohibition and Redressal) Policy, from time-to-time, and its implementation with regard to Gender Sensitization and Prevention and Redressal of sexual harassment in Sub Division, Mohindergarh.

Dated : 04.05.2021

  
District and Sessions Judge,  
Narnaul.


## OFFICE OF THE DISTRICT AND SESSIONS JUDGE, NARNAUL

Endst: No. S839-45

Dated 04.05.2011

Copy forwarded to the following for information and necessary action:

1. The Registrar General, Punjab and Haryana High Court, Chandigarh with reference to the Hon'ble High Court letter No. 564/Spl.E.II/L.80(a) dated 03.07.2018
2. All the Judicial Officers posted in this Sessions Division.
3. Sh. Munish Nagar, Addl. Civil Judge (Jr. Divn.) - cum - Sub Divisional Judicial Magistrate, Mohindergarh.
4. Sh. Sohan Lal Malik, Civil Judge (Jr. Divn.) - cum - Judicial Magistrate 1<sup>st</sup> Class, Mohindergarh.
6. Ms. Suman Sharma, Reader Gr.II in the Court of Addl. Civil Judge (Sr. Divn.), Mohindergarh.
7. Ms. Meena-II, Stenographer Gr.II in the Court of Sh. Sohan Lal Malik, Civil Judge (Jr. Divn.), Mohindergarh.
8. All Branches/Nazir Branch/Record Room of this office.

  
District and Sessions Judge,  
Narnaul.

Sub: Constitution of Sexual Harassment Committee in the Subordinate Courts of Punjab, Haryana and U.T. Chandigarh.

**ORDER**

Consequent upon transfer of Sh. Neeraj Kumar, the then Nazir in the Court of Addl. Civil Judge (Sr. Divn.), Kanina as Addl. Ahlmad and in continuation to this office order dated 09.10.2019, conveyed vide this office Endst. No. 22472-93 dated 09.10.2019, in compliance of Hon'ble High Court letter No. 564/Spl.E.II/L.80(a) dated 03.07.2018 and in continuation to this office order dated 11.05.2018, conveyed vide endorsement No. 6917-35 dated 11.05.2018, an internal Complaints Committee as per the mandate of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, is hereby constituted for Sub Division, Kanina, with the following Members:

<b>Sr. No.</b>	<b>Name of the Members</b>	<b>Designated</b>
1	Ms. Mainka Singh, Addl. Civil Judge (Sr. Divn.), Kanina.	Chairperson
2	Sh. Viren Kadyan, Civil Judge (Jr. Divn.), Kanina.	Member
3	Sh. Pawan Kumar Reader Gr.III in the Court of Civil Judge (Jr. Divn.), Kanina.	Member
4.	Sh. Devender Kumar Nazir in the Court of the Addl.Civil Judge (Sr. Divn.), Kanina.	Member

The object of constitution of the Committee is to sensitize the public relating to gender issues and to redress complaints made with regard to sexual harassment in Sub Division, Kanina. The Committee is also made responsible for framing the Gender Sensitization & Sexual Harassment of Women at work place (Prevention, Prohibition and Redressal) Policy, from time-to-time, and its implementation with regard to Gender Sensitization and Prevention and Redressal of sexual harassment in Sub Division, Kanina.

Dated : 04.05.2021

District and Sessions Judge,  
Narnaul.

**OFFICE OF THE DISTRICT AND SESSIONS JUDGE, NARNAUL**

Endst: No. S 846 - S 27

Dated 04.05.2021 /

Copy forwarded to the following for information and necessary action:

1. The Registrar General, Punjab and Haryana High Court, Chandigarh with reference to the Hon'ble High Court letter No. 564/Spl.E.II/L.80(a) dated 03.07.2018
2. All the Judicial Officers posted in Sessions Division, Narnaul
3. Ms. Mainka Singh, Addl. Civil Judge (Sr. Divn.), Kanina.
4. Sh. Viren Kadyan, Civil Judge (Jr. Divn.), Kanina.
5. Sh. Pawan Kumar, Reader Gr.III in the Court of Sh. Viren Kadyan, Civil Judge (Jr. Divn.), Kanina.
6. Sh. Devender Kumar, Nazir to the Court of the Addl. Civil Judge (Sr. Divn.) Kanina.
7. All Branches/Nazir Branch/Record Room of this office.



District and Sessions Judge,  
Narnaul. 4